

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 17th September, 2008

ORIGINATION APPLICATION NO. 110/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

1. Amar Singh son of Shri Jhinda Ram
2. Gopal Ram Dodwania son of Shri Bhura Ram
3. Ashok Kumar Ashopa son of Shri Mahaveer Prasad
4. Karan Singh Yadav son of Shri Balu Ram Yadav
5. Mohammed Nayeem Sidiqi son of Shri Abdul Rafiq
6. Praveen Chaturvedi son of Shri D.N. Chaturvedi
7. Vinod Kumar Tiwari son of Shri R.A. Tiwari
8. Rajendra Singh Gohil son of Shri Achal Singh Gohil
9. Rishal Singh Shekhawat son of Shri Ladu Singh
10. Man Mohan Gaur son of Shri J.P. Gaur

All the applicants are working on the post of Head TTE, scale
Rs.5000-8000/- under DCTI, Jaipur.

.....APPLICANTS

(By Advocate: Mr. P. V. Calla)

VERSUS

1. Union of India through its General Manager, North Western Railway, Headquarters Office, Opposite Railway Hospital, Jaipur.
2. The Divisional Railway Manager, Jaipur Division, North Western Railway, Jaipur.
3. The Senior Divisional Personnel Officer, Jaipur Division, Jaipur.

.....RESPONDENTS

By Advocate : (Annupam Agarwal)

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ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

"(i) the impugned order Annexure A/1 dated 30.10.2007 may kindly be declared illegal. Further by an appropriate writ, order or direction, Railway Administration may be directed to fill up the posts in the Ticket Checking Branch made available on account of restructuring of the cadre from amongst senior most employees in the feeder cadre without application of reservation, taking into consideration the seniority list dated 7/8.8.2001 which is holding the field.

Further by an appropriate order respondents may be directed to fill up the link vacancies so that the applicant no. 9 and 10 along with other General category candidates may get the higher scale under restructuring scheme.

(ii) Any other relief to which the applicant is found entitled in the facts and circumstances of the present case, may also be granted in favour of the applicant."

2. Notice of this application was given to the respondents. The respondents have filed reply. In the reply, the respondents have stated that the applicants have already been granted promotion vide order dated 25.06.2008. Copy of this order has been placed on record as Annexure R/1.

3. In view of the stand taken by the respondents in the reply affidavit, we are of the view that the present OA does not survives and has become infructuous, which is accordingly disposed of with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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